

- (vii) Research and Development
- (viii) Exploring third country markets
- (ix) Other areas as mutually agreed upon by the parties.

Another MoU was signed on 24th April, 2002 between National Informatics Centre of India and the National Computerization Agency, of South Korea for closer cooperation in the field of e-governance.

WLL telephone priority

†5282. PROF. RAM DEO BHANDARY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the basis for selection of priority of the subscriber in the W.L.L. (V.P.T.) telephone scheme;

(b) whether any complaints of irregularity in the selection has been received in Madhubani district;

(c) if so, the action taken after making inquiry into the matter; and

(d) if not, whether Government would enquire into the matter and take action through the monitoring Department?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI TAPAN SIKDAR): (a) The priority for providing WLL telephone connection is as under:

Sl. No.	Priority (in the coverage area)
1.	New VPTs
2.	Old pending cases, priority & MP cases for telephone connections
3.	Replacement of faulty MARR VPTs
4.	New telephone connections

The priority was decided as the WLL equipment was procured primary for providing VPTs and replacing faulty MARR/Land lines VPTs. However,

†Original notice of the question was received in Hindi.

[16 May, 2002]

RAJYA SABHA

as the system had spare capacity, the same was approved for utilization for providing telephones as per priority at serial numbers 2 & 4 above.

(b) to (d) Yes, Sir. 26 complaints of irregularities were received by the circle. Details of disposal of these cases after departmental enquiries are given in the Statement.

Statement

List of Complaints and the Action Taken by the Circle

1.	In two cases	Charges made in complaint established. Two officers chargesheeted under rule (16) for violating conduct rules under section 3(1)(i), (ii) & (iii). Two officers severely warned.
2.	In two cases	Based on prima-facie of the complaint, work held in abeyance. Enquiry is under progress.
3.	In one case	The sites of both complainants were not technically suitable for general public, so third party application has been called for.
4.	In two cases	Order for already installed VPT on MARR/WLL is being converted to pay phone as per norms. Allegations made by complainants were based on facts, as such order for installation of VPT on WLL has been issued. Case is settled.
5.	In four cases	Settled in favour of complainants before installation to another person.
6.	In eleven cases	Enquiry is under progress.
7.	In four cases	Enquiry is to be started soon.

Indian languages for I.T. enabled services

5283. DR. C. NARAYANA REDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there are any schemes for using Indian languages for Information Technology Enabled Services;